

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 324/TD/2026

Subject : Petition seeking to surrender its Category V Trading Licence in terms of Regulation 20(3) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020.

Petitioner : Svaryu Energy Limited (SEL)

Date of Hearing : **4.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Sheshadri, Advocate, SEL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking to surrender its Category V Trading Licence in terms of Regulation 20(3) of the Trading Licence Regulations. The learned counsel submitted that the Petitioner has also published a notice regarding the present application and may be granted ten days' time to place on record the details of such publication. The learned counsel further submitted that the Petitioner has also paid the annual licence fees till FY 2026-27.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission admitted the application and directed the Petitioner to submit the following information/clarification, on an affidavit, within two weeks:

(a) The compliance of requirements as stipulated under Regulation 20(3)(c) and (d) of the Trading Licence Regulations;

(b) A declaration that there is no obligation against the Petitioner, towards the Haryana Power Purchase Centre (or any other entities) as was brought to the notice of the Commission *vide* Petition No. 277/MP/2022.

3. The Petition will be listed for hearing on **3.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

